

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:206

ANSWERED ON:25.07.2006

RELIEF AND REHABILITATION FOR RAPE VICTIMS

Athawale Shri Ramdas;Thakkar Smt. Jayaben B.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the National Commission for Women has formulated any relief and rehabilitation scheme for the rape victims under which there is a provision to provide compensation to the victim women;
- (b) if so, the details thereof;
- (c) the current status of the proposal; and
- (d) the time by which this scheme is likely to be finalised?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

- (a),(b),(c)&(d) Yes, Sir. The Commission has formulated a scheme titled 'Scheme for Relief and Rehabilitation of Victims of Rape, 2005' providing, inter-alia, for constitution of
- (i) Criminal Injuries Relief and Rehabilitation Board at every district to award compensation to rape victims; and
 - (ii) District Monitoring Committees to provide shelter, protection, legal and medical aid and other rehabilitative measures for the victims. The scheme has been forwarded to the Planning Commission for obtaining 'in- principle' approval.